

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 151 OF 2018 &
IA NO. 494 OF 2018

Dated: 1st June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mrs. Anila Gupta

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Sandeep Rajpurohit
Mr. Vikas Maini

Counsel for the Respondent(s) :

Ms. Aanchal Arora
h/f Mr. Buddy A. Ranganadhan for R-1

ORDER

(IA NO. 494 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

After perusal of the reasons stated in the application, we find it to be satisfactory and acceptable. Hence, IA No. 494 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 27-7-2018.

APPEAL NO. 151 OF 2018

Admit. Issue notice to the respondents, returnable on 30-7-2018.

Ms. Aanchal Arora, Learned Counsel appearing for the learned counsel, Mr. Buddy A. Ranganadhan accepts notice on behalf of Respondent No. 1.

Learned counsel for the respondents may file their respective replies on or before 6-7-2018, after serving copy on the other side. Thereafter, the learned counsel for the appellant may file rejoinder on or before 27-7-2018.

List the matter on 30-7-2018, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member
tpd/vg

(Justice N. K. Patil)
Judicial Member